

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Yes, Sir.

(c) The rates of tuition fees in Government and Government aided schools prescribed by the Delhi Administration are as under:—

	Boys' Schools		Girls' Schools	
	First Grade	Second Grade	First Grade	Second Grade
	Rs.	Rs.	Rs.	Rs.
IX	8-00	6-00	4-00	3-00
X	9-00	7-00	5-00	3-50
XI	10-00	8-00	6-00	4-00

According to the general scheme of reimbursement of tuition fees, applicable to Central Government employees, reimbursement is admissible to the extent of the fees prescribed in Government schools in the respective States or the actual fees paid, whichever is lower. The reimbursement is thus subject to the limit of the actual payment made in each case. The question of any discrimination does not, therefore, arise.

Observation made by Custodian of Central Bank regarding Inflation

2591. SHRI E. V. VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the statement of Custodian of Central Bank appeared in "Statesman" on 24th July, 1972 in regard to inflationary trends in the country because of the policy of deficit financing; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir.

(b) The Government is fully alive to the fact that a certain pressure on prices has also emanated from the budgetary operations and as such attaches highest importance to fiscal and monetary discipline and to measures designed to acce-

lerate production and strengthen and widen the system of public distribution.

Representation for Grant of Family Pensions from Widows of Ex-Servicemen

2592. SHRI D. K. PANDA : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 3592 in the Lok Sabha on 21st April, 1972 and state :

(a) the number of representations for grant of Family Pensions received direct and through M.Ps. from the widows of ex-Servicemen, other than Commissioned Officers who retired on service pensions before 1st January, 1964 and died after attaining the age of 60 years or after 5 years from the date of retirement and in whose cases the Family Pension Scheme introduced in 1964 is not generally applicable;

(b) the number with full particulars of cases out of those referred to in part (a) above in which Family Pensions have since been sanctioned under the Family Pension Scheme introduced in 1964; and

(c) the number with full particulars of the cases in which Family Pensions have not so far been sanctioned and time by when the Family Pension will be sanctioned in each case?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c). The time and labour involved in collecting the information will not be commensurate with the results likely to be achieved.